

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 102 of 2020**

Debasis Biswas

..... Petitioner

Versus

Bharat Coking Coal Limited & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :

For the Respondent –B.C.C.L: Mr. Shivam Sahay, Advocate

04/Dated: 26/06/2020

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Inspite of the best efforts made by the Court Master, connectivity with the learned counsel for the petitioner has not been made.

Mr. Shivam Sahay, learned counsel appearing for the respondent-B.C.C.L. is present.

Learned counsel for the respondent-B.C.C.L. is directed to file counter-affidavit within four weeks.

Post the matter thereafter.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/